

(b) whether any representation has been made by the affected displaced persons of that particular locality;

(c) if so, what are the grievances; and

(d) what steps have been taken so far to remove them?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes. A preliminary survey was carried out.

(b) Yes.

(c) That they are displaced persons who have taken loan from Government and have pledged the land as security for loan and have built their homesteads.

(d) Action to take acquisition proceedings has been stayed till further examination of the matter

Shri Dasaratha Deb: May I know how many families are likely to be affected if that scheme is implemented, and whether any alternative lands are going to be provided to these families along with the cost of their existing residential quarters?

Shri Datar: The Government requires land for certain offices and the requirements of the offices are under examination. I might tell the House that alternative accommodation would be provided for those persons who would be dispossessed

Shri Dasaratha Deb: May I know whether the value of the existing trees over that land will also be taken into account when the valuation of compensation is determined?

Shri Datar: May I point out to the hon. Member that the houses that have been built have been mortgaged to Government.

Shri Bangshi Thakur: May I know whether it is fact that a few refugees families have been allotted lands by the R/R Directorate un-

der the Bengal Government in Sadar Division, Tripura as a consequence of which those families have been led to fall victims to costly litigation?

Shri Datar: Some of these lands have been given to displaced persons. Now it was found that there was no other space or plot of land available for the construction of certain Government buildings. Then we received certain representations from these displaced persons who were likely to be dispossessed. Therefore, the whole question is under examination.

Foreign Oil Companies

*1727. { Shri Narayanankutty
Menon:
Shri Punnoose:

Will the Minister of Steel, Mines and Fuel be pleased to lay a statement showing:

(a) the total gross profits made by the various refining and distributing foreign Oil Companies in India during the year ending 31st December, 1956; and

(b) what is the total amount transferred as profits by them overseas?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b) A statement, giving the available information as furnished by the Oil Companies, is laid on the table of the Lok Sabha. [See Appendix V, annexure No. 58]

Shri Narayanankutty Menon: May I know whether the statement that is made in this Statement, that separate gross profits figures are not readily available, means that the Burmah-Shell Oil Storage and Distributing Company and their refineries have not filed their balance-sheets for the year 1956 with the Registrar of Joint Stock Companies?

Sardar Swaran Singh: So far as the Oil Storage and Distributing Company is concerned, they are registered in the United Kingdom, and I am

not sure if they are required under the law to file a balance sheet with the Registrar of Joint Stock Company in India.

Mr. Speaker: Has an enquiry been made with respect to that I remember that on a prior occasion also this question was put. It was said that with respect to other oil companies the information is available but not with respect to this particular company. When a question is put the Government is expected to make enquiries from all reasonable sources and place the information before the House.

Sardar Swaran Singh: That has been done. That is shown in the statement.

Mr. Speaker: The hon. Member asked the question whether the balance-sheet and profit and loss accounts are not filed before the Registrar. That enquiry does not appear to have been made.

Sardar Swaran Singh: I do not think that it is really filed with the Registrar of Joint Stock Companies in India.

Shri Narayanankutty Menon: On 24th May, 1957 the hon. Minister for Mines and Oil replied before this House that information regarding profits made by the Burmah-Shell Company was not available at that time and that the Government would furnish the actual figures later on.

Mr. Speaker: They are not able to furnish at all, that is all.

Shri Narayanankutty Menon: In the statement laid on the Table of the House it is shown that the Burmah-Shell Refineries have made a net profit of Rs. 6.32 crores in 1956. May I know what percentage of the total capital invested by the Refineries does this Rs. 6.32 crores of net profit represent?

Sardar Swaran Singh: Sir, I would like to clarify the first part of the complaint that the hon. Member is

making. My colleague Shri K. D. Malaviya when he was answering a question on 24th May, 1957 did make a statement that information was available with regard to the Standard Vacuum Oil Company and the Caltex Oil Company, but the same was not available with regard to Burmah-Shell. That information is now available and that has been incorporated in the statement a copy of which has been laid on the Table of the House. So I do not know about what the hon. Member is complaining. All that my colleague said at that time was that the information is not yet available. That information was later on obtained from the Oil Company and that is incorporated in the statement. The filing of the balance-sheet with the Registrar of Joint Stock Companies is not the only source; we can otherwise also get information. We have obtained that information and we have incorporated that in the statement. I do not know what the complaint is now.

Shri Narayanankutty Menon: What about an answer to my question?

Mr. Speaker: I think the hon. Member wanted to know the total gross profits. Have those figures been given in the statement?

Shri Narayanankutty Menon: That was not my question. I wanted to know the percentage of total capital investment made by the Burmah-Shell Refineries that is represented by the Rs. 6.32 crores net profit made in 1956.

Sardar Swaran Singh: So far as this Burmah-Shell Refinery Limited is concerned, this is a joint stock company which is incorporated in India and the balance-sheet of this is filed before the Registrar of the Joint Stock Companies. That balance-sheet will be supplied to the library of the House and the hon. Member can study it in detail. According to the claim made by the Burmah-Shell Refinery Limited, the percentage of profit made on the block capital is 11 per cent or so.

Shri Tangamani: From the statement laid on the Table we find that these three companies, both in the Storage and Distribution and in the Refineries have transferred a sum of Rs. 6,27,00,000. May I know whether the Government propose to stop this transfer to foreign countries and request them to invest it in the industries in this country itself?

Sardar Swaran Singh: That is not our intention.

Theft at Central Ordnance Depot, Agra

*1728. **Pandit D. N. Tiwary:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that about 27,000 items of "Reeds Contact B" with a platinum point valued at over Rs. 20,000, are missing from the Central Ordnance Depot at Agra; and

(b) if so, the steps taken to find them out?

The Deputy Minister of Defence (Shri Raghuramalaiah): (a) Yes Sir; the actual quantity missing is 26,920 Nos. and the value of the store is Rs. 8412.50 np.

(b) The case has been reported to the police and is under investigation by them.

Pandit D. N. Tiwary: May I know whether anybody has been arrested in this connection?

Shri Raghuramalaiah: Yes, Sir; four depot employees have been taken into custody in this connection.

Pandit D. N. Tiwary: May I know whether any articles have been recovered as yet?

Shri Raghuramalaiah: It does not appear to be covered by the main question. I have no exact information. The investigation is going on.

सेठ अचल सिंह : क्या मंत्री महोदय
बतला सकेंगे कि इससे पेश्वर कितनी

चोरियां हो चुकी है और उन में क्या हो रहा है? कोई जांच वारा हो रही है?

Shri Raghuramalaiah: Everytime a case of theft is reported, investigations have been ordered, and my information is that with the increased security arrangements we have made, and with the information given to me by the Director of Security Corps, the thefts have been less; they are constantly on the decrease.

Shri Goray: Is there any officer among those who were arrested?

Shri Raghuramalaiah: As I said, only four depot employees have been taken into custody; I should imagine they are not officers.

Shri Goray: Are they all Class IV employees?

Shri Raghuramalaiah: I have not got that specific information before me.

Mr. Speaker: If they are not officers, they must be either Class III or Class IV people.

Shri S. M. Banerjee: May I know whether any departmental court of enquiry has been instituted?

Shri Raghuramalaiah: Yes, Sir. The matter is also under investigation by a staff court of enquiry.

Pay Commission for State Government Employees

†
 { Shri Ramakrishna Reddy:
 Shri Sanganna:
 *1729. { Shri Tangamani:
 Shri S. M. Banerjee:
 { Shrimati Parvathi Krishnan:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that State Governments have been asked to examine the question of emoluments of their employees;

(b) if so, the reaction of each State Government;

(c) whether it is also a fact that State Governments have approached Union Government to include the emoluments and working condition